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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

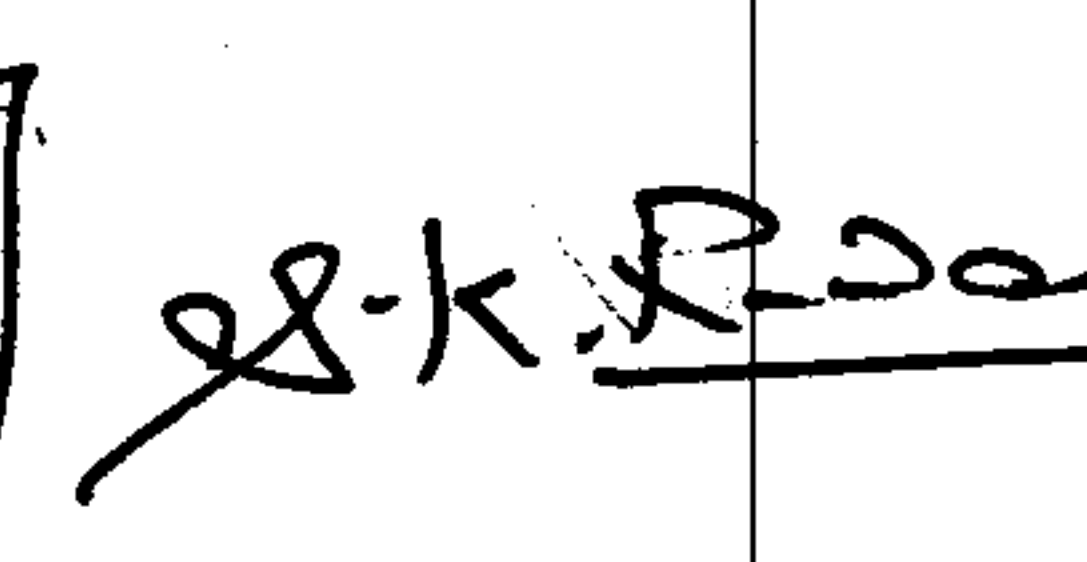
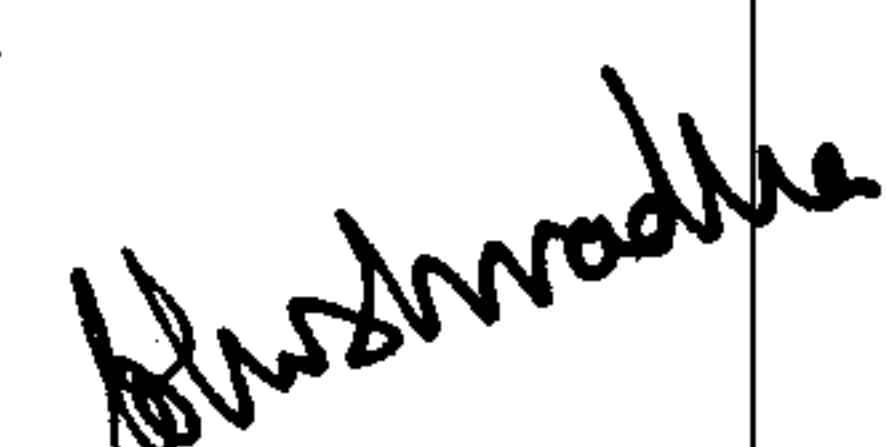
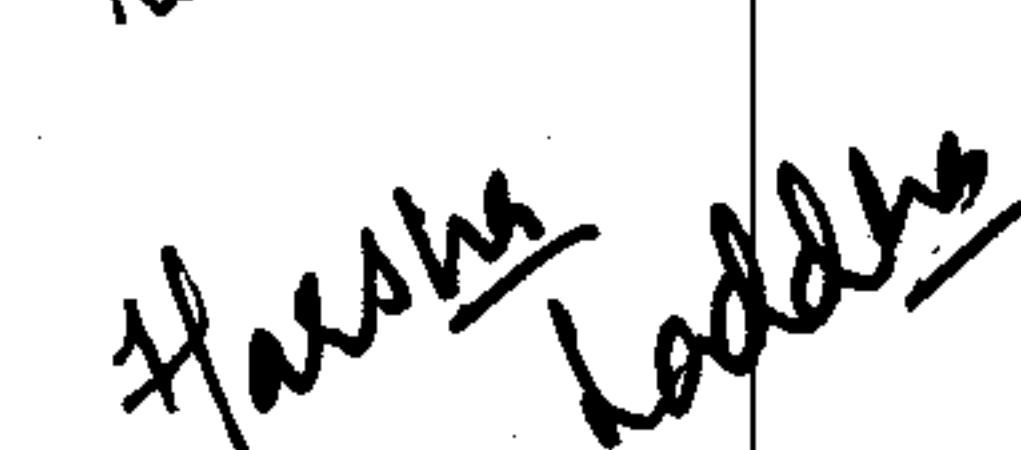

C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: United Ships Repairs & Marine Works Ltd.
V/s.
Reliance Naval And Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SANJAY KUMAR RUIA	C.A.	PROFESSIONAL REPRESENTATIVE PETITIONER	
2.	SHRADHA AGRAWAL	ADVOCATE	COUNSEL FOR PETITIONER	
3.	HARSHA LADDHA	ADVOCATE	COUNSEL FOR PETITIONER	
4.	Jaimin R. Dave	Advocate	Respondent	

ORDER

Learned FCA Mr. Sanjay Ruia with Learned Advocate Ms. Shradha Agarwal with Learned Advocate Ms. Harsha Laddha present for Operational Creditor/Petitioner. Learned Advocate Mr. Jaimin Dave present for Respondent.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Respondent.

Learned Counsel for Respondent requested time to file objections.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 11.01.2018 for objections of Respondent, if any, and for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**